

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-03-2023 (THURSDAY) AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

PRESENT SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)  
SHRI. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)

IN THE MATTER OF : RRP Housing Pvt Ltd

PETITION NUMBER : TCP/70/IB/2017

APPLICATION NUMBER: [204] a) IA(IBC)/118(CHE)/2023  
b) IA(IBC)/129(CHE)/2023  
c) IA(IBC)/694/CHE/2022  
d) IA(IBC)/1387(CHE)/2022

ORDER

**204)(a)IA(IBC)/118(CHE)/2023 IN TCP/70/IB/2017**

Ld. Counsel Mr. N.V. Balaji appears for the Applicant. Ld. Counsel Mr. Navaneetha Krishnan appears for Respondent / Liquidator.

Ld. Counsel for the Respondent / Liquidator states that today in the morning he has filed the counter. Ld. Counsel for the Applicant states that counter is incomplete as some of the documents have not been annexed.

Ld. Counsel for the Respondent / Liquidator is directed to provide complete set of documents along with annexures to the Applicant.

Rejoinder, if any be submitted within 7 days thereafter.

List the matter for hearing on **17.04.2023**.

**204)(b)IA(IBC)/129(CHE)/2023 IN TCP/70/IB/2017**

Ld. Counsel Mr. N.V. Balaji appears for the Applicant. Ld. Counsel Mr. Navaneetha Krishnan appears for Respondent / Liquidator.

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Ld. Counsel for the Respondent / Liquidator states that today in the morning he has filed the counter. Ld. Counsel for the Applicant states that counter is incomplete as some of the documents have not been annexed.

Ld. Counsel for the Respondent / Liquidator is directed to provide complete set of documents along with annexures to the Applicant.

Rejoinder, if any be submitted within 7 days thereafter.

List the matter for hearing on 17.04.2023.

**204)(c)IA(IBC)/694/CHE/2022 IN TCP/70/IB/2017**

Ld. Counsel for the Applicant appears from M/s. Ramalingam & Associates. Ld. Counsel Mr. Navaneetha Krishnan appears for the Respondent / Liquidator. Ld. Counsel Mr. N.V. Balaji appears for R2 & R3.

Ld. Counsel for the Respondent / Liquidator states that counter has been filed and the copy has been mailed to the R2 & R3 and Applicant.

Ld. Counsels per contra state that they have not received the copy of the counter.

Ld. Counsel for the Respondent Liquidator is directed to serve the copy on the Applicant and also on R2 & R3.

Rejoinder, if any, be filed within 7 days thereafter.

List the matter on 17.04.2023 for hearing.

**204)(d)IA(IBC)/1387(CHE)/2022 IN TCP/70/IB/2017**

Ld. Counsel Mr. Navaneetha Krishnan appears for the Applicant / Liquidator. None appears for R1. Ld. Counsel Mr. N.V. Balaji appears for R2 & R3.  
Counter filed by R2 & R3.

Applicant submits that Reply / counter has been received.

Rejoinder, if any, be filed within 7 days.

List the matter for hearing on 17.04.2023.

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**AJAI DAS MEHROTRA**

**Member (Technical)**

Phk

-sd-

**SANJIV JAIN**

**Member (Judicial)**